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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8486/2023

ALL RESIDENTS WELFARE SOCIETY (ARWS)..... Petitioner

Through: Mr. Sunil Dalal, Sr. Adv. with Mr.
Abhishek Singh, Mr. Vaibhav Vutta,
Mr. Elvin Joshy, Ms. Manisha
Saroja, Mr. Shashwa Tyagi, Advs.

versus

CAELUM ARPIT BRAND TECHNOLOGIES PRIVATE LIMITED
& ORS. Respondents

Through: Ms. Vanshika Aggarwal, Proxy
counsel, DDA

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

% **14.06.2023**

CM APPL. 32340/2023

1. This is a petition seeking to restrain respondent Nos. 1 to 3 from going ahead with the proposed Complex which requires clearing of land, felling of trees and carrying out of construction on the plot comprised in Sector A Pockets B&C, Vasant Kunj, New Delhi.
2. In addition, the petitioners also pray that the respondent Nos. 1 to 5, shift the proposed complex to alternative plot, suitable for the said purpose.
3. My attention has been drawn to photographs which show that the said plot of land has become a biodiversity park with beautiful trees, wildlife, birds, etc.
4. In a city gasping for breath, I am of the view that felling of trees should be the last resort. In case, any other alternative site is available, the same must be looked at.

5. For the said reasons, issue notice to the respondents, on the petitioner taking steps within 1 week from today. Ms. Vanshika Aggarwal, proxy counsel who appears for DDA accepts notice.
6. For the said reasons, till the next date of hearing, the respondents are restrained from clearing of land and felling of trees on the plot comprised in Sector A Pockets B&C, Vasant Kunj, New Delhi.
7. List on 03.07.2023 before the Roster Bench.
8. *Dasti* under the signature of Court Master/Private Secretary.

JASMEET SINGH, J
(VACATION JUDGE)

JUNE 14, 2023 /DM

Click here to check corrigendum, if any